

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

**Srei Infrastructure Finance Ltd.
Vs
Avantha Holdings Limited**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 7 of the IBC

Order delivered on 01.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the petitioner : Mr. Arijit Mazumdar, Mr. Akshay Chandna,
Sh. Shambo Nandy, Ms. Anubha K., Advocates

For the Respondent : Mr. U.K. Chaudhary, Senior Advocate with Mr. Vishal Gehrana
& Mr. Siddhant Gupta, Mr. Himanshu Vij, Advocates for
Respondent No. 2

Mr. Alok Dhir, Ms. Varsha Banerjee, Advocates for Respondent
No. 1

ORDER

Let rejoinder be filed within one week with a copy in advance
to the Counsel opposite. It will be regarded as last opportunity.

List the matter on 22nd February, 2018.

Sd/-

**(M.M. KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**